## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.244/MP/2024

- Subject : Petition under Section 142 read with Section 146 of the Electricity Act, 2003 seeking execution / compliance of the order dated 30.12.2023 passed by the Commission in Petition No. 26/MP/2023 by the Respondent No.1 PTC India Limited.
- Petitioner : DB Power Limited (DBPL)
- Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : 30.4.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Hemant Singh, Advocate, DBPL Ms. Supriya Rastogi, Advocate, DBPL Ms. Lavanya Panwar, Advocate, DBPL Shri Amal Nair, Advocate, Rajasthan Discoms Ms. Shivani Verma, Advocate, Rajasthan Discoms Shri Ravi Kishore, Advocate, PTCIL Ms. Deepti Dash, Advocate, PTCIL

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel also added that since the appeal filed by the Respondent No.1, PTCIL, against the order dated 30.12.2023 passed by the Commission in Petition No. 26/MP/2023 is listed for hearing before the APTEL on 15.5.2025, the matter may be taken up for hearing only thereafter. Considering the said request of the learned counsel for the Petitioner, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **22.7.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)